

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

C.P. No. 69/241-244/NCLT/AHM/2017

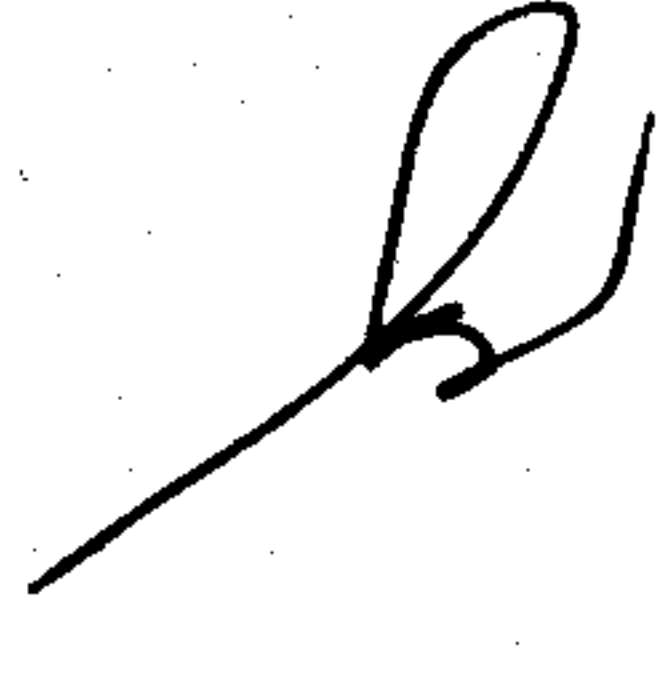

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.09.2017**

Name of the Company: Bharat P. Raut & Ors.
V/s.
Madhu Silica Pvt. Ltd. & Ors.

Section of the Companies Act: Section 241-244 of the Companies Act, 2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	RAHUL CHITNIS	ADVOCATE	} PETITIONERS	
2.	NACHIKET DAVE	ADVOCATE		
3.	SAURABH SOPARKAR	sr Advocate	} Respondent	
4.	Jaimin R Patel.	Advocate		
			Respondent	

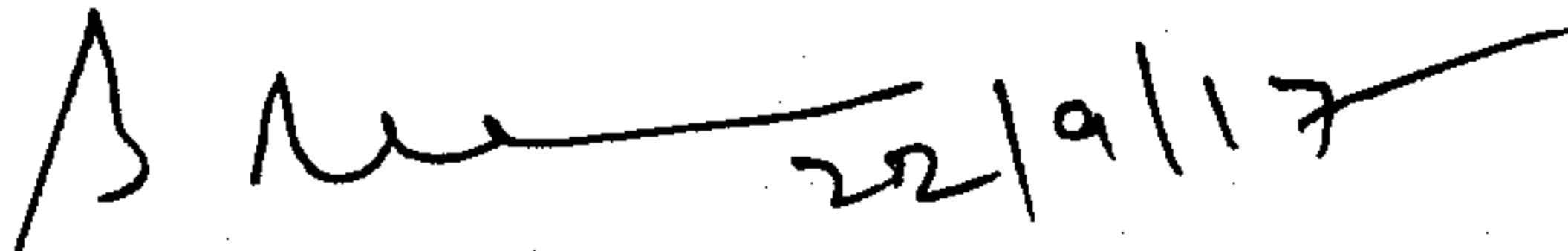
ORDER

Learned Advocate Mr. Rahul Chitnis i/b Learned Advocate Mr. Nachiket Dave present for Original Petitioner. Learned Senior Advocate Mr. Saurabh Soparkar with Learned Advocate Mr. Jaimin Patel i/b Learned Advocate Ms. Swati Soparkar present for Original Respondent.

Both sides counsel filed draft consent terms in view of the settlement arrived between the parties.

Both sides counsel represented that draft consent terms filed today will be filed duly signed by all the parties before the Registry on or before 06.10.2017.

List the matter on 10.10.2017 for passing appropriate order on consent terms.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 22nd day of September, 2017.